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Government of India
Ministry of Finance
(Department of Revenue & Insurance)

New Delhi, the 10th October, 1972.

NOTIFICATION
INCOME TAX

No. 199 (F.No.404/74/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby authorises the following Officers who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act:

S/Shri

1. Ram Chandra Das
2. Manmatha N. Majumdar
3. Surya Kanta Das
4. Mohit Kumar Mukherjee
5. Atul Ch. Dey
6. Santi Kumar Banerjee
7. Manimoy Mukherjee
8. Narayan Ch. Majumdar
9. Ashok Maity
10. Bimal Bhattacharjee
11. Satyabrata Ghosh
12. Somesh Ch. Chatterjee
13. Amit Kumar Roy
14. Sunil Kumar Mitra
15. Satyandranath Roy
16. Sitangshu Sekhar Mahttra
17. S. Mukherjee
18. J.N. Halder.

2. This Notification shall come into force with immediate effect.

Sd/-

(B. Nigam)

Under Secretary to the Government of India.

The Manager,
Government of India Press, New Delhi.

No. 199 (F.No.404/74/72-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Chief Secretary to Govt. of West Bengal, Calcutta.
6. The Comptroller & Auditor General of India, N. Delhi (25 copies).

Contd.....

7. The Accountant General, West Bengal, Calcutta.
8. All Officers/Sections in the Board's Office.
9. Shri P.B. Venkatasubramanian, Jt. Secretary Ministry of Law, New Delhi.
10. Bulletin Section (3 copies).
11. Guard file.

B. Nigam

(B. Nigam)

Under Secretary to the Government of India.

No. CC/ITCC/372/141/RSP/72